

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Committee on Term Lending through Co-operatives (COTELCOOP) was set up to deliberate on policy issues relating to term lending by Co-operatives. As the policy issues relating to short term credit structure remained outside the purview of COTELCOOP, the Committee has been reconstituted as "Standing Committee on Co-operative Credit". The Committee would comprise the Chairman (NABARD), Managing Director (NABARD), a representative each of RBI, Ministry of Finance, Ministry of Agriculture, Ministry of Rural Development, National Federation of State Co-operative Banks, National Federation of State Land Development Banks, two representatives each of State Co-operative Banks and State Land Development Banks and three Registrars of Cooperative Societies. The Chief General Manager, Institutional Development Department, NABARD will be the Member Secretary of the Committee. The terms of reference of the Committee are indicated in the statement given below.

(c) The policy issues relating to long-term lending by Co-operatives were dealt with by the COTELCOOP. There was no separate Advisory Committee to deliberate upon the policy issues relating to short-term co-operative credit structure.

STATEMENT

The Terms of Reference of the Standing Committee on Co-Operative Credit

The terms of reference of the Committee are as Under :—

To advise on policies pertaining to co-operative credit which would include :

- (i) Review of structural, organisational, financial and operational matters relating to co-operative credit structure, so as to make it a more effective channel of credit, keeping in view the regional imbalances and flow of credit to weaker sections, scheduled castes/tribes, etc.

- (ii) Review of issues relating to refinance facilities to co-operatives for agricultural as well as for non-agricultural purposes.
- (iii) Review of operations on National Rural Credit (LTO) Fund, National Rural Credit (Stabilisation) Fund, in relation to co-operative credit structure.
- (iv) Review of the issues relating to raising of resources by co-operative credit structure with particular reference to floatation of debentures by State Land Development Banks.
- (v) Review of NABARD's role in relation to provisions of Banking Regulation Act, 1949, in so far as they concern state and central Co-operative banks.
- (vi) Suggest measures for effective co-ordination among co-operative credit institutions, Government of India, State Governments, National Co-operative Development Corporation, National Co-operative Union of India, etc.
- (vii) Any other issues which may be referred to the committee from time to time.

12.00 hrs

RE ADJOURNMENT MOTION

[English]

(Interruptions)

MR. SPEAKER : Mr. Madhav Reddi,

(Interruptions)

MR. SPEAKER : I have called Mr. Madhav Reddi. What is your point of order?

SHRI C. MADHAV REDDI (Adilabad): We have given adjournment motions regarding worsening of Centre-State relations due to intemperate utterances of some of the

Union Ministers. This is a very serious matter and it should be discussed here.

MR. SPEAKER : I have given full thought to that. If you could come and guide me under what rule, under what regulations, I could allow that, I will do it. But I was unable to find anything.

(Interruptions)

SHRI C. MADHAV REDDI: If adjournment motion is not possible ..

SHRI BASUDEV ACHARIA ((Bankura): In some form or other it should be discussed.

(Interruptions)

MR. SPEAKER : I am talking to your leader.

SHRI AMAL DATTA (Diamond Harbour) : I will keep quiet. You give your ruling.

MR. SPEAKER : I am talking to your leader. If you want me to talk to all of you together, I cannot do it.

SHRI C. MADHAV REDDI : I have given a notice.

MR. SPEAKER : I have gone thoroughly into your motion-adjournment motion or otherwise-and I invite you to come to me and guide me because I have not found any rule under which I can allow that subject, because it is outside the House.

(Interruptions)

MR. SPEAKER : I do not find any rule under which I can do it.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : We are prepared to guide you.

MR. SPEAKER: No, I have tried my best. You are free to say anything against them and they are also free to say anything. But if anything had been said on the Floor of this House, I would have taken that into consideration and I would have allowed it.

(Interruptions)

SHRI ANANDA GAJAPATHI RAJU (Bobbili) : Centre-State relations can be discussed here.

(Interruptions)

PROF. MADHU DANDAVATE : In the light of observations that you have made in response to the query made by Shri Madhav Reddi, shall I make an appeal to you ? There are various facets of a problem. In fact, the question that we raised is a basic question. In fact, I have not gone into individual cases. I raised a basic question that some of the Union Ministers, when they go to States, they are not observing democratic norms; they are violating the spirit of the Constitution. *(Interruptions)* Let us complete our submissions.

MR. SPEAKER : I am not convinced.

PROF. MADHU DANDAVATE : You can give your ruling after listening to us. Why don't you listen to us?

MR. SPEAKER : I am helpless.

(Interruptions)

PROF. MADHU DANDAVATE: What is your difficulty in listening to us ?

MR. SPEAKER : I am not allowing any debate.

PROF. MADHU DANDAVATE : Let us formulate our point of view before you reach any conclusion. *(Interruptions)*. The Minister of Law and Justice, when he went to Karnataka...

MR. SPEAKER : Not allowed.

(Interruptions)

MR. SPEAKER : You will have enough opportunity for that because that Bill is coming.

PROF. MADHU DANDAVATE : That is different.

(Interruptions)

MR. SPEAKER : Not allowed.

*(Interruptions)***

MR. SPEAKER : Absolutely not allowed.

*(Interruptions)***

PROF. MADHU DANDAVATE : You cannot expunge it like that.

*(Interruptions)***

MR. SPEAKER : There is no question of expunction. I have not allowed you.

*(Interruptions)***

PROF. MADHU DANDAVATE : What is unparliamentary ?

MR. SPEAKER : I have not allowed you.

PROF. MADHU DANDAVATE : You cannot give blanket expunction orders. Please tell us what is wrong in our argument ?

(Interruptions)

MR. SPEAKER : Over ruled.

*(Interruptions)***

MR. SPEAKER: I do not find any rule under which I can allow it.

SHRI ANANDA GAJAPATHI RAJU : It should find a place in the rule.

MR. SPEAKER : You come to me and help me.

*(Interruptions)***

MR. SPEAKER : Why are you shouting ?

(Interruptions)

PROF. MADHU DANDAVATE : Shall I bring to your notice the wording of the Adjournment Motion ? I said, "The failure of the Union Minister ."

MR. SPEAKER : Not Allowed.

*(Interruptions)***

MR. SPEAKER : Overruled.

*(Interruptions)**

MR. SPEAKER : I have not allowed Mr. Dandavate.

PROF. MADHU DANDAVATE : Can you expunge anything ?

MR. SPEAKER : I am not expunging, any thing. I am not allowed you.

PROF. MADHU DANDAVATE : Your powers of expunction are limited.

MR. SPEAKER : I do not expunge anything, Professor. I do not expunge anything.

*(Interruptions)***

MR. SPEAKER: I have not allowed you.

PROF. MADHU DANDAVATE : Your powers to expunge are limited by the rules.

MR. SPEAKER : I am not allowing you.

PROF. MADHU DANDAVATE : You cannot give a blanket expunction order.

MR. SPEAKER : I do not expunge anything. I am not allowing you.

*(Interruptions)***

MR. SPEAKER: I cannot. I do not allow you.

*(Interruptions)***

[Translation]

MR. SPEAKER : What is wrong with you? Why are you interrupting?

(Interruptions)

[English]

MR. SPEAKER: What are you doing?

(Interruptions)

MR. SPEAKER: Not allowed.

(Interruptions)*

SHRI N.V.N. SOMU (Madras North): What I say is, in Tamil Nadu, there is a peculiar situation.

(Interruptions)

MR. SPEAKER: Order, order. Let there be order in the House. Take your seats, Hon. Members, please take your seats. Let me say something. I am on my legs. Please take your seats.

(Interruptions)

SHRI N.V.N. SOMU: I am on some other problem.

PROF. MADHU DANDAVATE: Let us argue our case.

MR. SPEAKER: There is no question of argument here.

PROF. MADHU DANDAVATE: There are any number of precedents where an adjournment motion...

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: Please sit down, I can take care of it. Hon. Members, I have to request you one thing. Please take your seats.

I have had a meeting with all of you.

(Interruptions)

MR. SPEAKER: What I say is, that I have had a discussion with all of you and I have completely agreed, practically on ninety-nine per cent of the subjects which we are to discuss here. As I have already said and always stated on the floor of this

House, whatever I can do under the Rules, I will always do.

I will not bar any discussion. Whatever subjects you have given...

(Interruptions)*

MR. SPEAKER: Please do not interrupt.

PROF. MADHU DANDAVATE: We do not interrupt. You also do not interrupt when we speak.

MR. SPEAKER: Because, Sir, You are entitled to gain! What I say is, that whatever subjects you have given, we have already decided to have discussion, one by one, on all of them.

SHRI BASUDEB ACHARIA (Bankura): We have given this subject also.

MR. SPEAKER: That is what I say, "except this", because I have not found any rule under which I can allow it. You can come and tell me, I will be guided by you. Otherwise, I am not going to allow.

PROF. MADHU DANDAVATE: This is not a private issue. This is a public issue.

MR. SPEAKER: This is also not private. This is yours. This is not mine. I am not going to allow any discussion on this subject. This is final.

PROF. MADHU DANDAVATE: Public issues are to be publicly debated.

MR. SPEAKER: I have not allowed. I will not budge.

PROF. MADHU DANDAVATE: How can we discuss it?

MR. SPEAKER: I do not know. You have to guide me.

(Interruptions)

MR. SPEAKER. Yes, Mr. Kumaramangalam...

(Interruptions)

MR. SPEAKER: If I am guided, I will allow. If I find it possible, I will allow. Otherwise, not.

(Interruptions)*

MR. SPEAKER: Not allowed. Overruled. Yes, Mr. Kumaramangalam, what have you to say?

SHRI P. R. KUMARAMANGALAM (Salam): Textile workers have been suffering for the last fifty days, every day. They have been on strike from May 28th.

(Interruptions)*

SHRI P.R. KUMARAMANGALAM: May I request you to ask the Finance Minister to intervene.....

(Interruptions)

MR. SPEAKER: I have already that subject today.

(Interruptions)

MR. SPEAKER: My ruling has already been given. That subject is not allowed, provided if you come and guide me and if I find it possible I will do it. So far no. Now papers to be laid. Shri Vishwanath Pratap Singh.

At this stage, Shri C. Madhav Reddi and some other hon. Members left the House)
SHRI N.V.N. SOMU: In Tamil Nadu there is a peculiar situation... (Interruptions.)

MR. SPEAKER: You come to me and I will listen to you; I will allow You. This is a State subject, Mr. Somu. not here; not allowed.

SHRI N.V.N. SOMU:**

MR. SPEAKER: Shri Somu is not allowed.

SHRI N.V.N. SOMU: I am walking out.

(Shri N.V.N. Somu then left the House)

12.11 hrs

[English]

PAPERS LAID ON THE TABLE

Report of the Fourth Central Pay Commission Part-I (English Version)

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table:-

- (1) A copy of the Report of the Fourth Central Pay Commission-Part I (English Version).
- (2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Report of the Fourth Central Pay Commission-Part I.

[Placed in library. See No. LT-2734/86]

Notification under Commission of Inquiry (Amdt.) Ordinance, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of Notification No S.O. 260 (E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1986 giving reasons for not laying the reports submitted to the Government by Justice M.P. Thakkar on the 19th November, 1985 and the 27th February, 1986 under sub-section (6) of section 2 of the Commissions of Inquiry (Amendment) Ordinance, 1986. [Placed in library See No. LT-2735/86].

Commission of Inquiry (Amendment) Ordinance, 1986

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy of the Commission of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986) (Hindi and English versions) promul-

*Not recorded.